

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY
RAJYA SABHA
UNSTARRED QUESTION NO- 3699
ANSWERED ON- 05/04/2023

ADMISSION UNDER EWS QUOTA IN PRIVATE SCHOOLS

3699 Shri Rajeev Shukla:

Will the Minister of Education be pleased to state:

- (a) whether the Ministry is aware that some private schools are denying admission to children under EWS quota;
- (b) if so, whether Ministry has any data regarding the schools which are refusing such admission and number of children who have been denied admission under EWS quota during the last three years;
- (c) if so, the details thereof;
- (d) whether the Ministry has issued any guidelines to private schools in this regard from time to time; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)

(a) to (e): Education is in the Concurrent List of the Constitution and majority of schools are under the jurisdiction of the respective State Government and Union Territory Administration which are the appropriate Government for implementation of the provision of the Right of Children to Free and Compulsory Education (RTE) Act, 2009.

The RTE Act, 2009, mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighborhood school. The RTE Act is applicable throughout the country.

Section 12(1)(c) of the RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the schools specified in sub-clauses (iii) and (iv) of clause (n) of section 2 in Class I (or below) to the extent of at least 25 percent of the strength of that class.

For implementation of the provision of the Act the respective State/ UT Government is required to notify the Disadvantaged Groups and weaker sections, per child cost and start admissions as per the laid down procedure and have a grievance redressal mechanism in place. 19 States/ UTs are admitting children under Section 12 (1)(C) of the RTE Act. UT of Lakshadweep does not have any Private Unaided Schools.

The number of children admitted/ studying under Section 12(1)(c) of the RTE Act, 2009 during 2019-20 to 2021-22 is as under:

2019-20	2020-21	2021-22
4372723	4523080	4896953

Source: Appraisal Report of respective years

Ministry of Education has requested States/UTs to carry out a ground assessment of private unaided schools across the country to ensure compliance with the provisions of Section 12 of the RTE Act, 2009. Further, Ministry of Education, in various meetings like State Education Secretaries Conference, Regional/State workshops, Project Approval Board Meetings, has been advising/ guiding State/ UT Governments on implementation of Section 12 of the RTE Act, 2009.
